

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.I

Excise Appeal No. 85729 of 2014

(Arising out of Order-in-Appeal No. SK/298/M-II/2013-14 dated 31/10/2013
passed by the Commissioner of Central Excise, Mumbai-II)

M/s Bharat Sanchar Nigam LtdAppellant

VERSUS

Commissioner of Central Excise,Respondent
Mumbai-II

WITH

Excise Appeal No. 87167 of 2015

(Arising out of Order-in-Appeal No. 03/RG/ADJ/Ch-1/2014-15 dated 28/05/2014
passed by the Commissioner of Central Excise, Mumbai-II)

M/s Bharat Sanchar Nigam LtdAppellant

VERSUS

Commissioner of Central Excise,Respondent
Mumbai-II

APPEARANCE:

None for the Appellant

Shri Sanjay Hasija, Superintendent Authorised Representative for the
Respondent

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. 86059-86060 / 2020

Date of Hearing: 22.12.2020

Date of Decision: 22.12.2020

Per: C.J. Mathew

These appeals are listed pursuant to the application by the
Revenue. In the above appeals, the appellants had approached the

Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeals are disposed off.

(Dictated and pronounced in open court)

(D.M. Misra)
Member (Judicial)

(C.J. Mathew)
Member (Technical)

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